

(d) The Rajasthan Government receives royalty on crude oil and natural gas production at the rate of 20% on cum royalty basis and 10% of the well head price respectively. In addition, other statutory taxes and levies, as applicable are received by the State Government of Rajasthan.

#### **Indira Awaas Yojana in Bihar**

†3074. SHRI RAM VILAS PASWAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the extent of the amount released by the Central Government for Indira Awaas Yojana (IAY) in Bihar during the last three years, year-wise, alongwith the extent of amount spent, year-wise; and

(b) the number of persons targeted to be provided with houses each year during the last three years under IAY in Bihar alongwith the number of houses constructed, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) A Statement showing year- wise details of Central funds released, funds utilized, target fixed and achievement made under Indira Awaas Yojana (IAY) in Bihar during the last three years is given in Statement (*See below*).

#### ***Statement***

*Centre Fund Released, Fund Utilization, Target and houses constructed in the State of Bihar from 2008-09 to 2011-12 under Indira Awaas Yojana*

Year	(Rs. In Lakh)		No. of Houses	
	Centre Fund Released	Fund Utilization(*)	Target	Achievement (No. of Houses Constructed)
2008-09	239781.53	215436.08	567125	484197
2009-10	200854.99	299594.41	1098001	653214
2010-11	226058.94	332483.78	758904	566148

(\*)Utilization of funds included State Share also.

#### **Inquiry report of NLM on misuse of MGNREGS funds**

3075. DR. PRABHAKAR KORE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that the reports of inquiry made by the National Level Monitors (NLMs) setup by the Ministry have reported large scale misuse of MGNREGS funds in Uttar Pradesh;

(b) whether the National Level Monitors setup by the Ministry are also looking into misuse of MGNREGS funds in other States; and

(c) if so, the details of the reports of inquiry made by the National Level Monitors regarding misuse of MGNREGS funds in other States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Ministry receives a large number of complaints regarding irregularities of all types in implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the country including those pertaining to Uttar Pradesh. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action, including investigation, as per law. National Level Monitors (NLMs) are deputed by the Ministry in complaints of serious nature and their reports are analyzed and findings are forwarded to the concerned State Governments for taking corrective measures. NLMs have been deputed in 71 cases pertaining to Uttar Pradesh and in 65 cases reports of NLMs have been received and sent to the State Government for corrective action. NLMs have been deputed in 103 cases pertaining to other States and 101 reports have been received and forwarded to the concerned State Governments for action.

#### **Irregularities in implementation of IAY in Assam**

3076. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that a large number of irregularities took place on implementation of the Indira Awaas Yojana (IAY) in Assam;

(b) if so, the details thereof and the action taken thereon;

(c) the details of criterion fixed for selection of beneficiaries and house-wise amount sanctioned through IAY and State-wise achievement made in this regard for the last three years; and

(d) the list of beneficiaries being facilitated with IAY and their present status in Assam for the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Indira Awaas Yojana Scheme is being implemented as per guidelines by the States/UTs. Accordingly, whenever, any complaint in respect of irregularities in the